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O.A. No. 435 of 2011

Chandrabhannu Sahoo.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 08.07.2011

CORAM.

Hon'ble Shri C.R. Mohapatra, Member (Admin.)

Heard Mr. T. Rath, Ld. Counsel for the applicant and Mr. S. Mishra, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant, having faced an inquiry, has been removed from service vide order dated 21.02.2011 under Annexure-A/2. It is the case of the applicant that though he has preferred an appeal before Respondent No.2 as at Annexure-A/3 dated 11.03.2011, the same is still pending. The main prayer of the applicant in this O.A. is to "direct the Respondent No.3 to dispose off the appeal dated 11.03.2011 under Annexure-A/3 immediately".

3. Having heard Ld. Counsel for the parties and as agreed to by them, without going into the merits of the case, I dispose of this O.A., at the stage of admission itself, directing Respondent No.2 to consider and dispose of the

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in a reasoned order
appeal/within a period of 60 days from the date of receipt of
a copy of this order.

4. Send copies of this order to the Respondents
and free copies of this order be given to the Ld. Counsel
appearing for the parties.


~~MEMBER (Adm.)~~

